



**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

13/02/2019

O.A./260/908/2012

RABI HANTAL

-V/S-

CENTRAL SILK BOARD, M/O TEXTILES

ITEM NO: 1

FOR APPLICANTS(S) Adv. : Mr.B.P.Tripathy

FOR RESPONDENTS(S) Adv.: Mr.A.Pradhan

Notes of The Registry	Order of The Tribunal
	<p>Heard both the learned counsels.</p> <p>2. Learned counsel for the applicant concedes that the OA has been filed with delay and no application for condonation of delay has been filed by the applicant, although he has filed number of representations vide Annexure A/7. It is seen that Annexure A/7 is an appeal.</p> <p>3. Learned counsel for the respondents submitted that he has obtained instruction from the respondents that no appeal has been filed by the applicant and in such circumstance, the OA is not maintainable.</p> <p>4. In view of the above submissions the OA is disposed of with liberty to the applicant to file a fresh appeal enclosing copy of Annexure A/7 and along with an application for condonation of delay, before the appropriate authority i.e. respondent No.3 within four weeks and if it is so filed, the Appellate Authority shall consider the same along with the</p>

delay condonation application in accordance with law.

5. The OA is disposed of with no order as to costs.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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